

GOVERNMENT OF JAMMU AND KASHMIR
Department of Disaster Management, Relief, Rehabilitation and Reconstruction
Civil Secretariat, J&K, Jammu/Srinagar
dmrrr-sec@jk.gov.in

Notification

Jammu, the 16th of March, 2026

S.O 68.-In exercise of the powers conferred by section 3 of the Jammu and Kashmir Public Premises (Eviction of Unauthorised Occupants) Act, 1988, the Government hereby appoint Shri T.K. Koul, Assistant Commissioner, Revenue (ACR) as Estate Officer for the purposes of the said Act in respect of all Transit Accommodations established for Kashmiri Migrants in the Kashmir Province.

The said Estate Officer shall exercise the powers and discharge the functions conferred upon him under the provisions of the aforesaid Act and the rules framed thereunder in relation to eviction of unauthorised in respect of the aforesaid public premises.

By order of the Government of Jammu & Kashmir.

Sd/-
(Chandraker Bharti), IAS
Principal Secretary to the Government
Dated: 16 .03.2026

No. DMRRR-MR/26/2025

Copy to the:-

1. Additional Chief Secretary to the Hon'ble Chief Minister, J&K.
2. Principal Secretary to the Hon'ble Lieutenant Governor.
3. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, Kashmir.
5. All Deputy Commissioners (Kashmir Division).
6. Director, Archives, Archaeology and Museums, J&K.
7. Director Information, J&K.
8. Relief & Rehabilitation Commissioner (M), J&K.
9. Concerned Officer.
10. Private Secretary to Hon'ble Chief Minister.
11. General Manager, Government Press, Jammu/Srinagar with the request for its publication in the Government Gazette.
12. Private Secretary to the Chief Secretary.
13. Private Secretary to Principal Secretary to the Government, Disaster Management, Relief, Rehabilitation and Reconstruction Department.
14. Incharge Website, D/O DMRRR.
15. Government Order file/Stock file.



(Pardeep Singh Sambyal)

Under Secretary to the Government